

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP 103/2000 in OA 1200/99

DATE OF ORDER : 5-9-2000

Between :-

A.Surya Prasad

...Petitioner

And

1. General Manager,  
S.C.Railway, Rail Nilayam,  
Sec'bad.
2. Financial Advisor & Chief Accounts  
Officer, S.C.Railway, Railnilayam,  
Sec'bad.
3. Sri R.V.Subba Rao, Deputy Chief Accounts  
Officer, S.C.Railway, Rail Nilayam, Sec'bad.
4. Asst.Personnel Officer (BG),  
Office of the Divisional Railway Manager,  
S.C.Railway, Rail Nilayam, Sec'bad.

...Respondents/Contempnors

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Counsel for the Petitioner : Shri G.S.V.Seshu

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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...2.

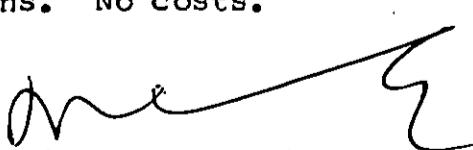
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri G.S.V.Seshu, learned counsel for the applicant and Sri K.Siva Reddy, learned standing counsel for the Respondents.

2. The applicant is seeking compensation in cash within 14 days from the date of the order passed in main O.A. The Respondents have issued letter dated 16.8.2000 wherein it is stated that they have received copy of the order in the OA only on 2.8.2000 and hence they advised the applicant's counsel to come and receive the cash. The learned counsel for the applicant submits that it is not issued within 15 days from the date of issue of the judgement dated 18.7.2000 and hence the respondents have committed the contempt of Court. Technicalities need not stand in the way of the applicant to receive the money. What is to be seen is whether the applicant got the relief or not. Accordingly the respondents have issued letter dated 16.8.2000. Hence either the applicant or the counsel should approach the Respondent No.2 and on approach of Respondent No.2 by the applicant, the money should be paid immedietly. The applicant or his counsel should not be made to go round and he should present himself before the F.A. & C.A.O. and he should be paid.

3. The Contempt Petition is closed with the above directions. No costs.



(R.RANGARAJAN)  
Member (A)



(D.H.NASIR)  
Vice-Chairman

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Dated: 5th September, 2000.  
Dictated in Open Court.

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H. Rao